

OFFICE ORDER

In exercise of the powers vested under Article 229 of the Constitution of India and all other enabling powers in this behalf read with Rule 4 of "The Himachal Pradesh High Court Officers and the Members of the Staff(Recruitment, Promotion, Conditions of Service, Conduct and Appeal)Rules, 2015, Hon'ble the Chief Justice has been pleased to absorb Shri Mudaser Gul, son of Mr.Gh.Mohd.Bhat, resident of Village Khahgund, P.O.Verinag, Tehsil Dooru, District Anantnag, Jammu & Kashmir- 192212, Peon(Co-terminus), as Peon on regular basis, with immediate effect.

The above appointee shall remain on probation for two years. His appointment will be liable to be terminated at any time, without any notice, if his work and conduct is not found satisfactory. His seniority will be determined as per the Rules.

BY ORDER

REGISTRAR GENERAL

Endst.No.HHC.Estt.7(2)/92-IV- 7167-76 Dated: 06.04.2017.

Copy forwarded to:-

1. The Principal Private Secretary to Hon'ble the Chief Justice;
2. All the Additional Registrars/Deputy Registrars/Secretaries;
3. The Accountant General (Audit), H.P., Shimla – 3;
4. The Accountant General (A&E), H.P., Shimla – 3;
5. The Secretaries/ Private Secretaries/P.A.s to the Registrar General/Registrar(Vigilance)/ Registrar(Judicial)/ Registrar(Rules)/ Registrar (Administration)/Registrar(Establishment)/C.P.C.;
6. The Section Officer(Computers) with a request to update the High Court website in terms of this Office Order;
7. The Section Officer(Accounts/Judges Branch) for information and necessary action;
8. Shri Mudaser Gul, Peon (Co-terminus), son of Mr.Gh.Mohd.Bhat, resident of Village Khahgund, P.O.Verinag, Tehsil Dooru, District Anantnag, Jammu & Kashmir-192212.
9. Personal File of the above named appointee;
10. Guard file.

(Sl. Nos.1,2, 5 to 10, High Court of H.P., Shimla – 171 001).


REGISTRAR (ESTT.)